

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD
C.P.NO. 105/95 in O.A. 1447/93.

Date of Order: 22-1-96.

Between:

P.Sankar Reddy.

.. Applicant.

and

1. Sri D.S.Narendra, Telecom Dist.Engineer, Nalgonda.
2. Sri M.V.Bhaskara Rao, Chief General Manager, Door Sanchar Bhavan, Hyderabad.
3. Sri R.K.Thakkar, Director General, Telecom, New Delhi.

.. Respondents.

For the Applicant: Mr.K.Venkateswar Rao, Advocate.

For the Respondents: Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

The Tribunal made the following Order:-

The learned counsel for the Respondents submitted that in pursuance of the letter dt. 19-1-96 addressed to C.G.M. Hyderabad, two months time is prayed for implementation of the Judgment.

In the circumstances referred to, time is granted till 18-3-96 for implementing the judgment in OA 1447/93.

The CP is ordered accordingly.

Amr.
Deputy Registrar (J) CC

To

1. Sri D.S.Narendra, Telecom Dist.Engineer, Nalgonda.
2. Sri M.V.Bhaskar Rao, Chief General Manager, Doorsanchar Bhavan, Hyd
3. Sri R.K.Thakkar, Director General Telecom, New Delhi.
4. One copy to Mr. K.Venkateswar Rao, Advocate, CAT.Hyd.
5. One copy to Mr.N.V.Ramana, Addl.CGSC.CAT.Hyd.
6. One spare copy.

pvm.